

**FORM A**  
**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

<b>FOR THE ATTENTION OF THE CREDITORS OF RIGHT HEALTH PLATTER PRIVATE LIMITED</b>		
<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	RIGHT HEALTH PLATTER PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	09/01/2020
3.	Authority under which corporate debtor is incorporated / registered	ROC-Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15134TN2020PTC133700
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: No. 115/63, Dr. Radhakrishnan Salai, 3rd Floor, North Flat, Mylapore, Chennai-600 004, Tamil Nadu, India,  Factory situated at Plot No.1 & 2, Satara Mega Foods Park Pvt Ltd, Gate No.1288-1, 1288-2, 1490-1, 1490-2, Degaon, Satara, Maharashtra-415 045
6.	Insolvency commencement date in respect of corporate debtor	20.09.2024 (Order received on 23.09.2024)
7.	Estimated date of closure of insolvency resolution process	19.03.2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ms. Rongali Sridevi IBBI/IPA-003/IP-N00172/2018-2019/12105
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Old No.110, New No.178, Rangarajapuram Main Road, Kodambakkam, Chennai-600 024 Email Id: srica_2003@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	No.16 Sivaji Street, T.Nagar, Chennai 600017 Email Id: cirp.righthealth@gmail.com
11.	Last date for submission of claims	04.10.2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Division Bench(Court-I), Chennai has ordered the commencement of a corporate insolvency resolution process of the **RIGHT HEALTH PLATTER PRIVATE LIMITED** on 20.09.2024.

The creditors of **RIGHT HEALTH PLATTER PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 04.10.2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



**Name: Ms. Rongali Sridevi**

Interim Resolution Professional of

**RIGHT HEALTH PLATTER PRIVATE LIMITED**

IBBI/IPA-003/IP-N00172/2018-2019/12105

AFA: AA3/12105/02/300625/301114 -Valid upto 30.06.2025

Date : 26.09.2024

Place : Chennai



Health Matters

# Blood test as early warning for child diabetes

A new type of blood test using lipids could make it easier to identify children at risk of complications around obesity including type two diabetes, liver and heart disease, say scientists.

A new study from King's College London reveals a new relationship between lipids and diseases impacting metabolism in children, which could serve as an early warning system for conditions like liver disease.

Using machines that test blood plasma in babies that already exist in hospitals, the researchers suggest this could help doctors spot early signs of disease in children quicker and help them access the right treatment.

The findings also contest the common idea that cholesterol is a leading cause of complications around obesity in children, identifying new lipid molecules which contribute to health risks like blood pressure but are not only correlated with a child's weight.

Lipids have traditionally been thought to be fatty acids in the body, either good or bad types of cholesterol or triglycerides, fats found in the bloodstream that is the most common in the human body. Recent studies from the same group of scientists have suggested that the picture is more complex.

Using a technique associated with chemistry called mass spectrometry, current evidence puts the types of different lipid present in the body in the thousands, each with separate functions.

Taking a control sample of 1,300 children with obesity, the team assessed their lipids in blood. Afterwards 200 of them were put on the HOLBAEK-model for a year, a lifestyle intervention for people with obesity popular in Denmark.



Subsequent readings showed that amongst the intervention group, counts of lipids tied to diabetes risk, insulin resistance and blood pressure decreased, despite limited improvements in some children's BMI.

Dr Cristina Legido-Quigley, a group leader in Systems Medicine at King's College London, Head of Systems Medicine at the Steno Diabetes Centre Copenhagen (SDCC) and principal author, said: "For decades, scientists have relied on a classification system for lipids that have split them into good and bad cholesterol, but now with a simple blood test we can assess a much broader range of lipid molecules that could serve as vital early warning signs for illness. In the future, this has the potential to be an entirely new way to evaluate someone's personal risk of disease and by studying how to change lipid molecules in the body, we could even prevent metabolic diseases like diabetes altogether."

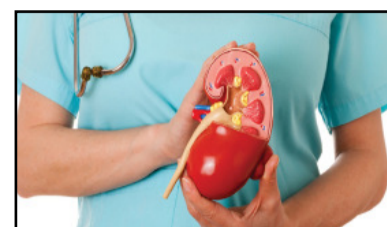
Obesity continues to be a risk factor for conditions like fatty liver disease, but the team hope that doctors can use these measurements to treat children when they are at risk and not just a little larger than their peers.

Dr Karolina Sulek, who was part of the study and performed analysis at the SDCC, said: "Early recognition of children at risk for these life-threatening diseases is crucial. The study provides strong evidence of the great need for obesity management and gives parents confidence to intervene in their children's life more compassionately, helping them to lose weight."

The next step for the researchers is to help understand how genetics affects lipids and what this means for metabolic diseases, as well as how these lipids can be changed to improve health.

# Pushing kidney-stone fragments reduces recurrence

Sometimes all it takes is a little push. That is the conclusion of a recently published study in which doctors used a handheld ultrasound device to nudge patients' kidney-stone fragments.



to clear from the kidneys, while 42 control-group members received no such treatment.

With patients awake in a clinic office setting, doctors used a wand

As many as 50% of patients who have kidney stones removed surgically still have small fragments remaining in the kidneys afterward.

Of those patients, about 25% find themselves returning for another operation within five years to remove the now-larger fragments.

UW Medicine researchers found, however, that patients who underwent the stone-moving ultrasound procedure had a 70% lower risk of such a recurrence.

"I think the main takeaways of this study are removing fragments reduces relapse and using a noninvasive, handheld ultrasound device to help clear these kidney stone fragments," said UW Medicine urologist Dr. Jonathan Harper, the study's senior author.

The multisite, randomized and controlled trial was conducted from May 2015 to April 2024.

Almost all of the 82 participants were from the UW Medicine or the VA Puget Sound health systems.

All had stone fragments that had persisted in their kidneys for months, and their ureters were free of stones and fragments.

In the study, 40 underwent ultrasound treatment to encourage fragments

that generated ultrasonic pulses through the skin to move the fragments closer to the ureter, where they could be naturally expelled, sometimes with the next urination, Harper noted.

Harper and his co-lead author on the paper, urologist Dr. Mathew Sorensen, have worked on this technology and treatment for 15 years.

They also use this technology, called burst wave lithotripsy, to blast larger stones into smaller pieces; those successes were published in 2022.

The pushing and breaking technologies are used with the same ultrasound platform.

Harper expressed hope that both clinical uses of the technology would become commonplace.

A company, SonoMotion, is commercializing the technology, which was developed at the University of Washington, he added.

"I see a lot of potential in this. It could become as common as getting your teeth cleaned. If you have a couple of small stones which could cause future problems, you make an office appointment and in 30 minutes you're done.

"This could really revolutionise kidney stone treatment," Harper said.

# Infectious disease: Low-cost test using origami sensors

Researchers at Cranfield University have developed an innovative new method for identifying biomarkers in wastewater using origami-paper sensors, enabling the tracking of infectious diseases using the camera in a mobile phone. The new test device is low-cost and fast and could dramatically change how public health measures are directed in any future pandemics.

Testing wastewater is one of the primary ways to assess the prevalence of infectious diseases in populations. Researchers take samples from various water treatment plants around the country and use the results to understand which areas currently have the highest infection rates. The method was used in the COVID-19 pandemic to track community infection rates and direct public health measures.

Zhugen Yang, Professor of Biosensing and Environmental Health at Cranfield University, led the development of the sentinel sensors. It builds on research he conducted in 2020 to develop a test to detect SARS-CoV-2 (commonly known as COVID-19), Influenza A and Influenza B in wastewater using a paper-based platform and UV torch or mobile phone



camera. Until now, the most accurate ways of testing wastewater samples have been methods like the polymerase chain reaction (PCR) test which must be conducted in centralised laboratories by well-trained personnel. That means samples are collected, stored and transported in a cold chain to the lab location before being processed, which can take multiple days and is comparatively expensive.

The new test method is rapid, user-friendly and portable. Wastewater samples are placed onto a wax-printed paper sheet which is folded in an 'origami' style. The paper contains chemicals that react to certain disease markers, triggering a fluorescent colour to emerge. Using a mobile phone camera, the results can be read and data

collected rapidly. Professor Yang developed the new method as part of the national COVID-19 wastewater surveillance programme. In 2021, at the height of the pandemic, he performed field tests using the test at four quarantine hotels around Heathrow Airport. The whole sample-to-answer process took under 90mins compared to around four hours for a PCR test, with the tests conducted in the basement of one of the hotels using minimal equipment. Results showed that this new device gives results at least as accurate as the PCR test but at a much lower cost and can provide an early warning of disease in the community. The device is particularly useful for areas with limited resource because of its ease of use, low cost and fast results.

Further development of the test is being sponsored by the Leverhulme Trust Research Leadership Scheme and a grant from the Biotechnology and Biological Sciences Research Council. In future, it could potentially be used to track new variants and help to establish whether the variant is still spreading in the community, as well as monitoring antimicrobial resistance from one health perspective.

Professor Yang commented: "During COVID-19 we proved that fast community sewage analysis is a really effective way to track infectious diseases and help manage public health. The simple test we have developed costs just £1 and uses the commonly available camera function in a mobile phone, making it readily accessible. This could be a real game-changer when it comes to predicting disease rates and improving public health in the face of future pandemics."

The device has been featured at the London Science Museum recognising its contribution to the National Wastewater Surveillance Programme during the COVID-19 pandemic.

The study began when Buonasera was a research associate at the University of California, Davis. She and collaborators, including representatives from local Indigenous tribes, tested for the presence and amount of the proteins in tooth enamel from three groups of people:

# Tooth enamel proteins offer insight into wellness

A new way of looking at tooth enamel could give scientists a path to deeper understanding of the health of human populations, from the ancient to the modern.

The method examines two immune proteins found embedded in human tooth enamel: immunoglobulin G, an antibody that fights infection, and C-reactive protein, which is present during inflammation in the body.

"These proteins are present in tooth enamel, and they are something we can use to study the biological and potentially the emotional health of past human populations," said Tammy Buonasera, an assistant professor at the University of Alaska Fairbanks and lead author of the paper. "Analysis of immune proteins in enamel has not been done before and this opens the door to studying disease and health in the past in a more targeted way than we can today."

The study began when Buonasera was a research associate at the University of California, Davis. She and collaborators, including representatives from local Indigenous tribes, tested for the presence and amount of the proteins in tooth enamel from three groups of people:

1. Ancestral Ohlone people from a mission outpost dating to the late

1700s and early 1800s in the San Francisco Bay Area. Their skeletons were inadvertently discovered during a 2016 construction project in the area. Tribal descendants gave permission for their teeth to be used in the study.

2. European settlers from the late 1800s buried at a San Francisco city cemetery.

3. Modern-day military cadets who donated wisdom teeth.

The research team then cross-referenced the levels of the two proteins with the known history and experiences of each of the populations. Native peoples in the California mission system experienced high rates of mortality, intense stress and introduced infectious diseases. European settlers from the 1800s had shorter lifespans than present-day populations but, as a group, were assumed to have experienced lower degrees of stress and disease than the Ohlone group. It was assumed that the present-day military cadets experienced better health and nutrition than both archaeological groups.

The researchers found a close correspondence between evidence for high levels of stress and disease in the Indigenous population and high levels of the two proteins in their teeth. Protein levels were much higher than those in the other two groups tested. "We see certain individuals, especially children, with very high levels of immunoglobulins, which

the body uses to battle disease, and C-reactive protein, which people produce when they are under stress," said Jelmer

Eerkens, an anthropology professor at University of California, Davis and one of the corresponding authors on the paper.

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RELEVANT PARTICULARS	
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2. Date of incorporation of corporate debtor	09/01/2020
3. Authority under which corporate debtor is incorporated / registered	ROC-Chennai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15134TN2020PTC133700
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office: No. 115/63, Dr. Radhakrishnan Salai, 3rd Floor, North Flat, Mylapore, Chennai-600 004, Tamil Nadu, India. Factory situated at Plot No.1 & 2, Satara Mega Foods Park Pvt Ltd, Gate No.1288-1, 1288-2, 1490-1, 1490-2, Degaon, Satara, Maharashtra-415 045
6. Insolvency commencement date in respect of corporate debtor	20.09.2024 (Order received on 23.09.2024)
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8. Name and registration number of the insolvency professional acting as interim resolution professional	Ms. Rongali Sridevi IBBI/PA-003/IP-N000172/2018-2019/12105
9. Address and e-mail of the interim resolution professional, as registered with the Board	Old No.110, New No.178, Rangarajapuram Main Road, Kodambakkam, Chennai- 600024 Tamil Nadu, 600024. Email Id: srca_2003@yahoo.co.in 9884197722
10. Address and e-mail to be used for correspondence with the interim resolution professional	No.16 sivali street, T.Nagar, Chennai 600017 Email Id: cirp.righthhealth@gmail.com 9884197722
11. Last date for submission of claims	04.10.2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
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Name: Ms. Rongali Sridevi  
Interim Resolution Professional of  
RIGHT HEALTH PLATTER PRIVATE LIMITED  
IBBI/PA-003/IP-N000172/2018-2019/12105  
Date: 26.09.2024  
Place: Chennai  
AFA: A43/12105/02/300825/301114-Valid upto 30.09.2025

# New biopsy technique lowers infection risk

A multi-institutional clinical trial led by Weill Cornell Medicine and New York-Presbyterian investigators showed that a newer technique for collecting prostate biopsy samples reduced the risk of infection compared with traditional biopsy approaches.

The technique, called transperineal prostate biopsy, collects prostate tissue via a needle through the skin of the perineum, the area between the rectum and the scrotum. The procedure, which uses local anesthesia to numb the area, allows physicians to bypass the traditional and more infection-prone route of

collecting prostate biopsy tissue with a needle through the rectum.

The PREclude infection EVENTS with No prophylaxis Transperineal (PREVENT) trial, was conducted at multiple sites, including New York-Presbyterian/Weill Cornell Medical Center, New York-Presbyterian Queens and New York-Presbyterian Brooklyn Methodist Hospital.

The study found no infections among 382 men randomised to undergo the transperineal procedure compared with six infections affecting 1.6% of the 370 men randomised to undergo the traditional transrectal

biopsy procedure.

The lower infection rate is particularly remarkable because the men in the transrectal biopsy group received a targeted course of antibiotics designed to help reduce their infection risk, and the men in the transperineal group received no antibiotics.

"Transperineal biopsy should be the new standard of care for prostate biopsy," said Dr. Jim Hu, the Ronald P. Lynch Professor of Urologic Oncology at Weill Cornell Medicine and the director of the LeFrak Center for Robotic Surgery at

New York-Presbyterian/Weill Cornell Medical Center.

"It was as effective as the traditional transrectal biopsy approach at detecting cancer, but without the risk of infection or the need for antibiotics."

Prostate biopsies are an essential tool for detecting prostate cancer, and about 3 million people worldwide undergo the procedure each year. Dr. Hu noted that physicians collect about 90% of these biopsies in the United States via a transrectal procedure. Yet studies have found that 5% to 7% of patients develop

infections after biopsy, and 1% to 3% require hospitalisation for these complications, he said. To help prevent infections, physicians typically prescribe a prophylactic course of antibiotics before the procedure. Dr. Hu noted that the investigators used a personalized approach to prophylactic antibiotics in the patients undergoing the transrectal biopsy procedure. Rather than giving the men a broad-spectrum antibiotic or multiple antibiotics, they matched the antibiotics to cultures obtained from the patient's rectum during prostate exams before the procedure.

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**IndiaShelter INDIA SHELTER FINANCE CORPORATION LTD.**  
REGD. OFFICE: Plot-15 6th Floor, Sec-44, Institutional Area, Gurugram, Haryana-122002 Branch Office: Vee Complex, Second Floor, No.4316, Gnt Road, M.a.nagar, Padiyannalur, Redhills, Chennai, Tamil Nadu-600052.

**POSSESSION NOTICE FOR IMMOVABLE PROPERTY**

Whereas, The Undersigned Being The Authorised Officer Of The India Shelter Finance Corporation Ltd, Under The Securitisation And Reconstruction Of Financial Assets And Enforcement (Security) Interest Act, 2002 And In Exercise Of Power Conferred Under Section 13(2) Read With Rule 3 Of The Security Interest (enforcement) Rules, 2002, issued A Demand Notice On The Date Noted Against The Account As Mentioned Hereinafter, Calling Upon The Borrower And Also The Owner Of The Property/Surety To Repay The Amount Within 60 Days From The Date Of The Said Notice. Whereas The Owner Of The Property And The Other Having Failed To Repay The Amount, Notice Is Hereby Given To The Under Noted Borrowers And The Public In General That The Undersigned Has Taken Symbolic Possession Of The Properties Described Herein Below In Exercise Of The Powers Conferred On Him/Her Under Section 13(4) Of The Said Act Read With Rules 5 & 6 Of The Said Rules On The Dates Mentioned Against Each Account. Now, The Borrower In Particular And The Public In General Is Hereby Cautioned Not To Deal With The Properties And Any Dealing With The Properties Will Be Subject To The Charge Of India Shelter Finance Corporation Ltd For An Amount Mentioned As Below And Interest Thereon, Costs, Etc

Name Of The Borrower/Guarantor (Owner Of The Property) & Loan Account Number	Description Of The Charged (mortgaged Property/all The Part & Parcel Of The Property Consisting Of)	Date Of Demand Notice, Amount Due As On Date Of Demand Notice	Date Of Possession
MR./ MRS. Banupriya D MR/ MRS. Dilliraj S No 51 (1) Valluvar Street Tamilcolony Arani Arni Cpt Tiruvallur Tamil Nadu 601101 Tamil Nadu	All Piece And Parcel Of Land and Building, composed in gram natham Old S.No.476/1Part,New S.No.956/11, Aarani Village, Ponneri Taluk, Thiruvallur Dt, Tamil Nadu,601101, TIRUVALLUR, Tamil Nadu	Demand Notice Dated 17-June-2024 calling upon to all above mentioned in notice being MR./MRS. Banupriya D, MR./MRS. Dilliraj S to repay the amount mentioned in the notice being Rs. 891860/- (Rupees Eight Lakh Ninety One Thousand Eight Hundred Eighty Only) pertaining to loan account No. LA11CCLONS000005041613 & LA11CCLONS000005041613 & LA11CCLONS000005041613 with further interest applicable from 14-June-2024 and cost till the date of the payment.	19-09-2024 (Symbolic Possession)

FOR ANY QUERY PLEASE CONTACT Mr. Mandala Ramesh (+91 9980862299) or Mr. Murali S (+91 7411697050) (Authorized Officer)  
Place: Chennai, Tamil Nadu Date: 26/09/2024 For India Shelter Finance Corporation Ltd

**MAHATRANSCO**  
Mahatransco Energy Transmission Co. Ltd.

**TENDER NOTICE**

**MSETCL invites online bids (E Tender) from registered contractor/agencies on Mahatransco E-Tendering website** <http://srm.tender.mahatransco.in> for following works.

**Tender No:-13/2024-25 RFx No:- 7000033551**

**Work:- 2<sup>nd</sup> CALL FOR THE WORK OF OVERHAULING OF 132KV/22 KV CB POLES AND MECHANISM OF ABB MAKE WITH REQUIRED SPARES AT VARIOUS SUBSTATIONS UNDER EHV (O&M) DIVISION BARAMATI.**

**Tender Amount:- RS. 25,00,000.00/-, EMD:- RS. 25,000.00/-, Tender Fees:- RS. 500/-+GST.**

**Download of Tender document:-** From Dt. 25.09.2024 at 00:00:00 Hrs. to Dt. 01.10.2024 up to 23:59:00 hrs. **Bid Opening:-** Dt.03.10.2024 after10:00hrs (Tech Bid) Dt. 04.10.2024 after 10:00Hrs (Price bid)

For further details visit our website <http://srm.tender.mahatransco.in> and open above RFX for downloading tender manual, schedules, and annexures.

**राजर्षि शाहू सहकारी बँक लि. पुणे**

मुख्य कार्यालय : प्रशासकीय भवन १३०४/१, बाजीबाग रोड, शुक्रवार पेठ, पुणे ४११ ००२. संपर्क : ०२०-२४४३५३८५

ई मेल : headoffice@shahubankpune.co.in वेबसाईट : shahubankpune.co.in

**नोटीस**

बँकेच्या सर्व मा. सभासदांना सुचित करण्यात येते की ज्या सभासदांनी राजर्षि शाहू सहकारी बँकेचे रकम रु.१,५००/- पेक्षा कमी रकमेचे भाग धारण केले आहेत, अशा सर्व भागधारकांना या नोटीसद्वारे सुचित करण्यात येते की बँकेने उपविधीमध्ये बदल करून प्रति भागधारक रकम रु.१,५००/- निर्धारित केली आहे. ज्या भागधारकांनी रकम रु.१,५००/- पेक्षा कमी भाग धारण केले आहे त्यांनी आपले कमीत कमी रकम रु.१,५००/- चे भाग धारण करण्यासाठी बँकेच्या शाखेशी संपर्क साधून त्याची पूर्तता करण्यात यावी हि विनंती.

सूचना : सभासदांनी आपला पूर्ण पत्ता, मोबाईल नंबर, ई-मेल बदलला असल्यास नजिकच्या शाखेत किंवा मुख्य कार्यालयाकडे लेखी कळवावा. तसेच आपली के.वाय.सी. पूर्ण केली नसल्यास ती पूर्ण करवून घ्यावी, जेणेकरून आपणास खात्यावर व्यवहार करणे सोयीचे होईल.

कळावे,

ठिकाण : पुणे मा. संचालक मंडळाच्या आज्ञेवरून  
दिनांक : २६/०९/२०२४ मा. मुख्य कार्यकारी अधिकारी

**पंजाब नॅशनल बँक**  
punjab national bank

**सर्कल शाख-कोल्हापूर** : ११८२/१७, तळ मजला, राजारामपुरी, ४ थीं लेन, टकाळा, कोल्हापूर-४९६००८. ईमेल: cs8264@pnb.co.in

**ताबा नोटीस** (स्थायर मालमत्तेकरिता)

ज्याअर्थी खाली सही करणारा पंजाब नॅशनल बँकेचे अधिकृत अधिकारी यांनी दि.सिखुरिटाव्हेनशेन अँड रिक्विरिट्मन ऑफ फायनॅन्शियल असेट्स् अँड कर्पोरेट ऑफ सिखुरिटी इंटरस्ट् अँड २००२ च्या सेक्शन १३ आणि सिखुरिटी इंटरस्ट् (एफ्कोसिमेंट) रुकस २००२ च्या रूल ३ अंतर्गत प्राप्त अधिकारांचा वापर करून कर्जदार मे. श्री अंबाई एंटरप्रायझेस (प्रो.प्रा. शशीन प्रभाकर पोळके) यांना दि.११/१०/२०२३ रोजी मागणी नोटीस बजावली होती की, त्यांनी सदर नोटीसित नमूद केलेली बँकेला दि. ३०/०९/२०२३ रोजी येणे असलेली रकम रु ११,१९,२३०.६२ (रुपये अकरा लाख एकोणीस हजार दोनशे तीस आणि पैसे बासष्ट फक्त) आणि त्यावरील व्याज तसेच सदर संपूर्ण रकम पर्यंतचे आकार अशी सर्व रकम सदर नोटीसच्या/नोटीस मिळालेल्या तारखेपासून ६० दिवसांच्या आत परत करावी.

कर्जदार सदर रकम परत करण्यास असमर्थ ठरल्याने, विशेषतः कर्जदार तसेच सर्वसाधारण जन्ता यांना नोटीस देण्यात येते की, खाली सही करणारा यांनी सदर कायद्याच्या सब-सेक्शन (४) सेक्शन १३ व सिखुरिटी इंटरस्ट् (एफ्कोसिमेंट) रुकस २००२ च्या रूल ८ अंतर्गत प्राप्त अधिकारांचा वापर करून खाली नमूद केलेल्या मालमत्तेचा दि. २३ सप्टेंबर २०२४ रोजी प्रतिकात्मक ताबा घेतला आहे.

सुराहितेला आस्ति सोडविण्यासाठी संलग्न उपलब्ध वेळेमध्ये कर्जदार/ जामीनदार/ महापदांचे लक्ष सदर कायद्याच्या सब सेक्शन ८ सेक्शन १३ अंतर्गत तत्सुदीकडे वेंचून घेतले जात आहे.

कर्जदार आणि सर्वसाधारण जन्ता यांना सावध करण्यात येते की, त्यांनी सदर मालमत्तेसंबंधित कोणताही व्यवहार करू नये. असा व्यवहार केल्यास तो पंजाब नॅशनल बँक यांना दि. ३०/०९/२०२३ रोजी येणे असलेली रकम रु ११,१९,२३०.६२ (रुपये अकरा लाख एकोणीस हजार दोनशे तीस आणि पैसे बासष्ट फक्त) तसेच व्यावरील व्याज व आकार अशा सर्व रकमेच्या आधीन राहिले.

स्थायर मालमत्तेचा तपशील

सुनंद पोळके यांच्या नावावरील पुढील रहिवासी घराचे समतुल्य महापत्रक - प्लॉटचे क्षेत्रफळ २७९.०० चौ. मी., प्लॉट नं. २, आर एन. ७५१/१/१, ए वॉर्ड, नाले कॉलनी (जुनी मनेर कॉलनी), श्री दत्त विलेनगर हाऊस, कसबा कवरी, कोल्हापूर, चतुःसीमा : पूर्व: सी. लिंगीय मती आर. एस. नं. ७५१/२ ही मालमत्ता, पश्चिम: स: रस्ता, उत्तर:स: प्लॉट नं. १, दक्षिण:स: प्लॉट नं. ३

दिनांक : २३/०९/२०२४ (श्री. अभिजित कटारवे),  
स्थळ : कोल्हापूर अधिकृत अधिकारी, पंजाब नॅशनल बँक

**प्रपत्र अ**  
**जाहीर घोषणा**  
(भातीय नादावे व दिवाळखोरी मंडळ (कार्पोरेट व्हाईसीटी दिवाळखोरी निराकरण प्रक्रिया) नियम, 2016 मधील नियम 6 अंतर्गत)

**राईट हेल्थ प्लॅटफॉर्म लिमिटेडच्या घोषक्यांनी लक्ष द्यावे**

**संबंधित तपशील**

1) कार्पोरेट देणेकऱ्याचे नाव	राईट हेल्थ प्लॅटफॉर्म प्रायव्हेट लिमिटेड
2) कार्पोरेट देणेकऱ्याच्या स्थानिका दिनांक	09/01/2020
3) ज्याचे अंतर्गत कार्पोरेट देणेकऱे नोंदणीकृत आहेत त्या प्रायव्हेट देणेकऱ्याचे	कंपनी निबंधक - चेन्नई
4) कार्पोरेट देणेकऱ्याचा कार्पोरेट ओळख क्र. न्यायनित दालिच ओळख क्र.	U15134TN2020PTC133700
5) कार्पोरेट देणेकऱ्याचा नोंदणीकृत व मुख्य कार्यालयाचा पत्ता	नोंदणीकृत कार्यालय: क्र. 115/63, अ. रघाकृष्ण सेंट्रल, तिरुच मजला, नॉर्थ फ्लॉट, महापत्तार, चेन्नई-600 004, तामिळनाडू, भारत. फॅकसच्या पत्ता, प्लॉट नं. 1 व 2, सातम मेगा फ्लूइड आणि जे असा भग्ना केला नाही तर सदर मालमत्ता पुनर्विक्रीसाठी सादर केली जाईल. यशस्वी बोलीदार/खरेदीदार यांना उल्लेखी किमतीच्या २५ टक्के इतकी रकम (ज्या भ्रलेली बयाणा रकम वजा करून) लिलाव निश्चित झाल्याच्या दुसऱ्या कामकाजाच्या दिवशी हिमांड ड्राफ्ट/बँकर्स चेक/पे ऑर्डर द्वारा पर दिवल्या तपशीलनुसार भरावयाची आहे. जर दुसऱ्या दिवशी रविवार किंवा सार्वजनिक सुटी असत तर असा भग्ना त्यानंतरच्या लॉन्गच्या कामाच्या दिवशी करवयाचा आहे.
6) कार्पोरेट देणेकऱ्याच्या संदर्भात दिवाळखोरी सुरू होण्याचा दिनांक	20.09.2024 (आदेश दि. 23.09.2024 रोजी प्राप्त झाला)
7) नादावे निराकरण प्रक्रिया समाप्त होण्याचा अंदाजे दिनांक	19.03.2025
8) अंतिम निराकरण व्यावसायिक म्हणून काम पाहणाऱ्या दिवाळखोरी व्यावसायिकाचे नाव व नोंदणी क्रमांक	सीबी श्रीदेवी IBBI/PA-003/1P-N000172/2018-2019/42105
9) अंतिम निराकरण व्यावसायिकाचा बोर्डाकडे नोंदणी असलेला पत्ता व ई-मेल	जुना क्र. 110, नवा क्र. 178, रंगवज्रम मेन वेड, कोंबकम्प, चेन्नई-600024, तामिळनाडू 600024 ईमेल आयडी: <a href="mailto:srica.2003@yahoo.co.in">srica.2003@yahoo.co.in</a> 9884197722
10) अंतिम निराकरण व्यावसायिकाची पत्रव्यवहार करण्यासाठी वापरण्याचा पत्ता व ईमेल	क्र. 16, सिवाजी स्ट्रीट, टी. नगर, चेन्नई 600017 ईमेल आयडी: <a href="mailto:cirp.righthealth@gmail.com">cirp.righthealth@gmail.com</a>
11) दावे सादर करण्याचा शेवटचा दिनांक	11. 04.10.2024
12) अंतिम निराकरण व्यावसायिकाकडे निश्चित केलेले अनुच्छेद 21 मधील उप-विभाग (6३) च्या कलम (ब) अंतर्गत घोषक्यांचे वर्ग	लागू नाही
13) एखाद्या वर्गातील घोषक्यांचे अधिकृत प्रतिनिधी म्हणून काम पाहणारे म्हणून ओळख असलेल्या दिवाळखोरी व्यावसायिकांची नावे (प्रत्येक वर्गासाठी तीन नावे)	क्र. 16, सिवाजी स्ट्रीट, टी. नगर, चेन्नई 600017 ईमेल आयडी: <a href="mailto:cirp.righthealth@gmail.com">cirp.righthealth@gmail.com</a>
14) (अ) संबंधित प्रपत्र आणि (ब) अधिकृत प्रतिनिधीचे तपशील येथे उपलब्ध आहेत	(अ) <a href="https://www.ibbi.gov.in/home/dowloads">https://www.ibbi.gov.in/home/dowloads</a> (ब) लागू नाही

याद्वारे सुचित करण्यात येते की गटव्य कंपनी विधी न्यायाधिकार्यांनी दि. 20.09.2024 रोजी राईट हेल्थ प्लॅटफॉर्म प्रायव्हेट लिमिटेडचा कार्पोरेट निराकरणप्रक्रिया सुरू करण्याचे आदेश दिले आहेत. याद्वारे राईट हेल्थ प्लॅटफॉर्म प्रायव्हेट लिमिटेडच्या घोषक्यांना आह्वात करण्यात येते की त्यांनी दि.04.10.2024 पर्यंतच्यासंदर्भ आपले दावे प्रवेशिका क्र. 10 वर नमूद पत्त्यावर अंतिम निराकरण व्यावसायिकाकडे सादर करावेत.

व्यावसायिक घटक्यांनी पत्रव्यवहार आपले दावे केवळ इलेक्ट्रॉनिक पध्दतीने सादर करावेत. इतर सर्व घोषकर्यांना पुणे न्यायसभेस आपले दावे त्यालात किंवा इलेक्ट्रॉनिक पध्दतीने सादर करावेत.

खोट किंवा दिशाभूल करणारे दावे सादर केल्यास दंड आकारण्यात येईल.

नाव: रोमेली अश्विनी  
दिनांक: 23.09.2024 राईट हेल्थ प्लॅटफॉर्म प्रायव्हेट लिमिटेडच्या अंतिम निराकरण व्यावसायिकांक  
ठिकाण: चेन्नई  
IBBI/PA-003/1P-N000172/2018-2019/42105  
एफफार: AA3/12105/02/300625/301114-30.06.2025 रविवर वेळ

FORM.No. 22

General Notice in respect of Interlocutory Application  
IN THE HIGH COURT OF KARNATAKA,  
DHARWAD BENCH

RFA No.100049/2023 (PAR/POS) (DIVISION BENCH MATTER)  
APPELLANTS: THE STATE BANK OF INDIA, (ERSTWHILE STATE BANK OF MYSORE) RABKAVI BRANCH, RABAKAVI, REP. by its Manager namely Sri. Rama Nagappa Moger, S/o. Nagappa Moger, age: 51 years, SBI, SARB, J C Nagar, Hubballi (By Sri.Girish S Hulamani, Adv.), .../Vs...  
RESPONDENTS: Smt.KSHAMA W/o. PRADEEP SHETE, Age: 64 Years, Occ: Household Work, R/o. Flat No.10, Building No.16/B, PASHIMA NAGARI, Near City Pride, Karve Nagar, PUNE-411052 & OTHERS

(By Sri.Shivraj P Mudhol, Adv.for R-5)

Whereas the above named appellants have preferred IA.2/ 2023 as in the copy annexed hereunto,praying this court for condone the delay of 03 days in filling the above appeal. Appeal is filled against the Judgement & Decree dated 17.10.2022 passed in OS No.51/2017 on the file of the SENIOR CIVIL JUDGE AND JMFC., BANAHATTI.

Emergent Notice is hereby given to you to appear in this Court in person or through an advocate or through someone duly authorised to act for you in this matter on 16th October 2024 at 10.30 am to show Cause why the application should not be allowed if you fail to appear, the application will be dealt with,heard and decided in your absence.

Issued under my hand & seal of the Court on 11th Sept. 2024.

TO RESPONDENTS: 6. Smt. SHOBHA W/o. DILIP SHETE, Age: 62 years,Occ :Business, R/o. Flat No.25, Damdor Villa, Opposite Kothrud Bus Stop, PUNE -410026.  
Opposite Kothrud Bus Stop, PUNE -410026.  
RESPONDENTS: 8.Smt.KALPANA W/o. SUDHIR BADAMIKAR, Age: 61years,Occ:Teacher. R/o. Flat No.07, Lane No.1, Aman Society, Dhanurakar Colony, Kothrud, PUNE -411 038.

By order of the Court,  
Smt. Meenakshi S.H -  
Assistant Registrar, CIVIL UNIT-I

वसुली अधिकारी, डेट रिक्वर्डरी ट्रायब्यूनल, पुणे यांचे कार्यालय  
सुनित क्र. ३०७ ते ३१०, तिसरा मजला, काकडे बिल्डिंग, शिवाजीनगर, पुणे ४११००५

२०.०९.२०२४ आर. सी. नं. २९०/२०१७

आयकर कायदा १९६१ च्या दुसऱ्या परिशिष्टातील नियम ३७, ३८ आणि ५२(१)(२) व रिक्वर्डरी ऑफ डेट अँड बँकरस्टाची तराख १९९३ मधील तत्सुदीनुसार अवल मिळकतीच्या विक्रीची घोषणा

भारतीय स्टेट बँक विरुद्ध सद्युक्त श्री श्री इंस्ट्रुट्रीज प्रा. लि.

प्रति,  
प्रमाणित डेटर क्र.१ सद्युक्त श्री श्री इंस्ट्रुट्रीज प्रा. लि., सी ३०४, सिक्कर पार्क, आंबेवाग पठार, धनकवडी, पुणे.

ज्याअर्थी मा. पीठासन अधिकारी, डेट रिक्वर्डरी ट्रायब्यूनल पुणे यांनी सर्व साधारण अर्ज क्र. ओए/१४/२०१६ मधे क्र. आर सी/२९०/२०१७ हा रुपये ८७,३४,३९४.०० (सत्यापेशी लाख चौतीस हजार तीनशे चौपाचणव फक्त) म्हणजे रु. १,०४,०१०.०० (रुपये एक लाख हजार अहा फक्त) इतकी रकम खर्चा पूर्ण संयुक्तपणे किंवा आपणापैकी कुणा एकाकडून वसूल करण्याचा वसुली दाखला व आदेश दिलेला आहे. परंतु आपण, प्रमाणित ऋणकोर्ण करण घेतलेल्या बँकेला सदर रकमेची परतफेड करण्यास असमर्थ ठरलेले आहात.

आणि ज्याअर्थी, वसुली दाखल्याची पूर्तता करण्यासाठी खाली सही करणारा यांनी प्रमाणित ऋणकोर्ण (सॉर्टफाईंड डेटर) यांचे कडून वसुलीसाठी तारण गृहणन मिळवून/जस केलेली मिळकत यांची विक्री करण्याचे आदेश दिलेले आहेत.

नोटीस देण्यात येते की जर विक्री प्रक्रिया पुढे ढकलण्याचा कोणताही आदेश प्राप्त झाला नाही तर सदर मिळकत दिनांक ०६.११.२०२४ रोजी सकाळी ११.०० ते दुपारी ०३.०० या वेळाले ऑन लाईन अथवा ऑफलाईन प्रक्रियेद्वारा बोली मागवून Support.ebkray@psballiance.com या संकेत स्थळाद्वारा विकली जाईल.

लिलावसाठी नेमलेल्या अधिकृत अधिकारी यांचे नाव PSB Alliance ebKray <https://ebkray.in> Unit 1 3rd Floor, VIOS Commercial Tower, Near Wadala Truck Terminal Wadala (East) Mumbai 400037. Support.ebkray@psballiance.com, Mob. No. 8291220220

या लिलाव प्रक्रियेसाठी स्टेट बँक ऑफ इंडियाने नेमलेल्या त्यांच्या अधिकार्याचे नाव श्री. अमय डी. सोमकुकर हे असून त्यांच्या मोबाईल क्रमांक 8275130684 हा आहे आणि ई मेल Email-sbi.10151@sbi.co.in हा आहे.

जर उल्लेख केलेले प्रविधान/सॉर्टफाईंड डेटर यांच्या खालील परिशिष्टातील मिळकतीचा आणि खाली नमूद केलेल्या देणे रकमेच्या, वसुलीसाठी लिलाव करण्यात येत असून सदर मिळकतीच्या पुढे त्यासाठी असलेली देणे रकम दिलेली आहे, ती प्रत्येक कॉन्ट्रासट किती आहे हे परिशिष्टात नमूद केलेले आहे.

मालमत्ता परिशिष्टात दाखविल्यानुसार लॉटमध्ये विक्रीसाठी उपलब्ध आहे. जर विक्रीसाठी प्रस्तावित मालमत्तेचा काही भाग विकूनच जर आवश्यक ती वसुली झाली तर सदर उर्वरित मालमत्तेचा लिलाव थांबविण्यात येईल. याशिवाय जर खाली सही करणाऱ्याकडे सॉर्टफाईंड डेटर यांनी वसुली दाखल्यातील संपूर्ण रकम, व्याज आणि खर्च (लिलावाचा वेळ धरून) लिलावाची वेळ संपल्यापूर्वी भरली तरीही त्याबाबती लिलाव रक्षित करण्यात येईल. अशा लिलाव विक्री प्रक्रियेत सर्वसाधारणपणे बोलीदारास समक्ष किंवा त्याच्या अधिकृत प्रतिनिधींना उपस्थित राहाण्याचे निमंत्रण दिले जाते.

सदर लिलाव प्रक्रियेत ज्या अधिकार्याचा सहभाग आहे किंवा तो ज्या प्रक्रियेशी कोणत्याही प्रकारे संलग्न झालेला आहे त्याला प्रत्यक्ष अथवा अप्रत्यक्ष लिलावात भाग घेवून बोली बोलणे, किंवा सदर मिळकतीची रची निष्ठा करणाऱ्याचा प्रत्यक्ष करणे यास प्रतिबंधित आहे.

सदर लिलाव विक्री ही आयकर कायदा १९६१ आणि त्या अंतर्गत असलेल्या नियमांत असलेल्या अटीच्यानुसार आणि शिवाय पुढील अटी आणि शर्तीनुसारच केली जाईल.

वसुली अधिकारी, डेट रिक्वर्डरी ट्रायब्यूनल, पुणे यांचे कार्यालय	लिलावाची तारीख : ०६.११.२०२४
सुनित क्र. ३०७ ते ३१०, तिसरा मजला, काकडे बिल्डिंग, शिवाजीनगर, पुणे ४११००५	
२०.०९.२०२४ आर. सी. नं. २९०/२०१७	
आयकर कायदा १९६१ च्या दुसऱ्या परिशिष्टातील नियम ३७, ३८ आणि ५२(१)(२) व रिक्वर्डरी ऑफ डेट अँड बँकरस्टाची तराख १९९३ मधील तत्सुदीनुसार अवल मिळकतीच्या विक्रीची घोषणा	
भारतीय स्टेट बँक विरुद्ध सद्युक्त श्री श्री इंस्ट्रुट्रीज प्रा. लि.	
प्रति, प्रमाणित डेटर क्र.१ सद्युक्त श्री श्री इंस्ट्रुट्रीज प्रा. लि., सी ३०४, सिक्कर पार्क, आंबेवाग पठार, धनकवडी, पुणे.	
ज्याअर्थी मा. पीठासन अधिकारी, डेट रिक्वर्डरी ट्रायब्यूनल पुणे यांनी सर्व साधारण अर्ज क्र. ओए/१४/२०१६ मधे क्र. आर सी/२९०/२०१७ हा रुपये ८७,३४,३९४.०० (सत्यापेशी लाख चौतीस हजार तीनशे चौपाचणव फक्त) म्हणजे रु. १,०४,०१०.०० (रुपये एक लाख हजार अहा फक्त) इतकी रकम खर्चा पूर्ण संयुक्तपणे किंवा आपणापैकी कुणा एकाकडून वसूल करण्याचा वसुली दाखला व आदेश दिलेला आहे. परंतु आपण, प्रमाणित ऋणकोर्ण करण घेतलेल्या बँकेला सदर रकमेची परतफेड करण्यास असमर्थ ठरलेले आहात.	
आणि ज्याअर्थी, वसुली दाखल्याची पूर्तता करण्यासाठी खाली सही करणारा यांनी प्रमाणित ऋणकोर्ण (सॉर्टफाईंड डेटर) यांचे कडून वसुलीसाठी तारण गृहणन मिळवून/जस केलेली मिळकत यांची विक्री करण्याचे आदेश दिलेले आहेत.	
नोटीस देण्यात येते की जर विक्री प्रक्रिया पुढे ढकलण्याचा कोणताही आदेश प्राप्त झाला नाही तर सदर मिळकत दिनांक ०६.११.२०२४ रोजी सकाळी ११.०० ते दुपारी ०३.०० या वेळाले ऑन लाईन अथवा ऑफलाईन प्रक्रियेद्वारा बोली मागवून Support.ebkray@psballiance.com या संकेत स्थळाद्वारा विकली जाईल.	
लिलावसाठी नेमलेल्या अधिकृत अधिकारी यांचे नाव PSB Alliance ebKray <a href="https://ebkray.in">https://ebkray.in</a> Unit 1 3rd Floor, VIOS Commercial Tower, Near Wadala Truck Terminal Wadala (East) Mumbai 400037. Support.ebkray@psballiance.com, Mob. No. 8291220220	
या लिलाव प्रक्रियेसाठी स्टेट बँक ऑफ इंडियाने नेमलेल्या त्यांच्या अधिकार्याचे नाव श्री. अमय डी. सोमकुकर हे असून त्यांच्या मोबाईल क्रमांक 8275130684 हा आहे आणि ई मेल Email-sbi.10151@sbi.co.in हा आहे.	
जर उल्लेख केलेले प्रविधान/सॉर्टफाईंड डेटर यांच्या खालील परिशिष्टातील मिळकतीचा आणि खाली नमूद केलेल्या देणे रकमेच्या, वसुलीसाठी लिलाव करण्यात येत असून सदर मिळकतीच्या पुढे त्यासाठी असलेली देणे रकम दिलेली आहे, ती प्रत्येक कॉन्ट्रासट किती आहे हे परिशिष्टात नमूद केलेले आहे.	
मालमत्ता परिशिष्टात दाखविल्यानुसार लॉटमध्ये विक्रीसाठी उपलब्ध आहे. जर विक्रीसाठी प्रस्तावित मालमत्तेचा काही भाग विकूनच जर आवश्यक ती वसुली झाली तर सदर उर्वरित मालमत्तेचा लिलाव थांबविण्यात येईल. याशिवाय जर खाली सही करणाऱ्याकडे सॉर्टफाईंड डेटर यांनी वसुली दाखल्यातील संपूर्ण रकम, व्याज आणि खर्च (लिलावाचा वेळ धरून) लिलावाची वेळ संपल्यापूर्वी भरली तरीही त्याबाबती लिलाव रक्षित करण्यात येईल. अशा लिलाव विक्री प्रक्रियेत सर्वसाधारणपणे बोलीदारास समक्ष किंवा त्याच्या अधिकृत प्रतिनिधींना उपस्थित राहाण्याचे निमंत्रण दिले जाते.	
सदर लिलाव प्रक्रियेत ज्या अधिकार्याचा सहभाग आहे किंवा तो ज्या प्रक्रियेशी कोणत्याही प्रकारे संलग्न झालेला आहे त्याला प्रत्यक्ष अथवा अप्रत्यक्ष लिलावात भाग घेवून बोली बोलणे, किंवा सदर मिळकतीची रची निष्ठा करणाऱ्याचा प्रत्यक्ष करणे यास प्रतिबंधित आहे.	
सदर लिलाव विक्री ही आयकर कायदा १९६१ आणि त्या अंतर्गत असलेल्या नियमांत असलेल्या अटीच्यानुसार आणि शिवाय पुढील अटी आणि शर्तीनुसारच केली जाईल.	

बयाणा रकम, राखीव किंमत आणि बोली वाढ रकम ही खालीलमागणे ठरविण्यात आलेली आहे.	लॉट नं. १, १) मु. बचेरी, पोस्ट विलीव, ता. माळशिरस, जि. सोलापूर येथील गट नं.२१३ ही ६५.५ अर क्षेत्रफळाची जमीन व त्यावरील फॅक्टरी शेड, यारी सीमा:पूर्व:स: गट क्र. २१२ व ची जमीन, पश्चिम: गट क्र. २१३ व ची उर्वरित जमीन, दक्षिण: गट क्र. २१२ व ची जमीन आणि उत्तर:स: गट क्र.२१२ व ची उर्वरित जमीन.	
बयाणा रकम (₹) ५,४९,०००.००	राखीव किंमत (₹) ५,४९,८२८,८१०	बोली वाढ रकम (₹) १,००,०००
६) बयाणा रकम भरण्याची अंतिम तारीख दि. ०५.११.२०२४ आहे. निधारित तारीख आणि वेळेनंतर भरलेली बयाणा रकम नाकारली जाईल आणि ई लिलावाच्या अंतर्गत दिलेल्या पध्दतीनुसार सदर बयाणा रकम भरणाऱ्यास परत करण्यात येईल. ज्या कुणाला ई लिलाव प्रक्रियेत सहभागी रहावेचे असेल त्याच्याकडे मुदतित असलेले आणि सक्षम अधिकारी रची दिलेले डिजिटल प्रमाणपत्र असण्याला हे. लिलावात सहभागी होण्यासाठी आवश्यक असलेला संपादन, इंटरनेट कनेक्शन, डिजिटल सिग्नेचर मिळविणे इ. ची जबाबदारी ही लिलावात सहभागी हाऊ इच्छिणाऱ्याची असणार आहे. प्रत्यक्ष लिलाव प्रक्रियेवेळी जे डिजिटल सिग्नेचर अथवा इंटरनेट कनेक्शन याबाबत काही अडचण अथवा प्रश्न उपस्थित झाला तर त्याची जबाबदारी ही लिलावात सहभागी होण्यासाठी असणार आहे.		
७) निधारित तारीख आणि वेळेनंतर भरलेली बयाणा रकम नाकारली जाईल आणि ई लिलावाच्या अंतर्गत दिलेल्या पध्दतीनुसार सदर बयाणा रकम भरणाऱ्यास परत करण्यात येईल. ज्या कुणाला ई लिलाव प्रक्रियेत सहभागी रहावेचे असेल त्याच्याकडे मुदतित असलेले आणि सक्षम अधिकारी यांनी दिलेले डिजिटल सिग्नेचरचे प्रमाणपत्र असण्याला हे. लिलावात सहभागी होण्यासाठी आवश्यक असलेला संपादन, इंटरनेट कनेक्शन, डिजिटल सिग्नेचर मिळविणे इ. ची जबाबदारी ही लिलावात सहभागी होण्यासाठी असणार आहे. प्रत्यक्ष लिलाव प्रक्रियेवेळी जे डिजिटल सिग्नेचर अथवा इंटरनेट कनेक्शन याबाबत काही अडचण अथवा प्रश्न उपस्थित झाला तर त्याची जबाबदारी ही लिलावात सहभागी होण्यासाठी असणार आहे.		
८) जर लिलाव प्रक्रियेच्या शेवटच्या पाच मिनिटात बोली रकम वाढविली गेली असेल तर असा बोलीदारांनी बोली वाढवण्याची संधी देण्यासाठी लिलावाची वेळ पाच मि. नी. वाढविण्यात येईल. जर या वाढीचा पाच मिनिटात कोणीही बोली वाढवली नाही तर लिलाव संपुष्टात येईल.		
९) चल / अचल मिळकती बाबत प्रत्येक लॉट या विक्रीची किंमत लिलाव संचालित करणारा अधिकारी समोल त्यानुसार संपुष्टात घेऊन भरावयाची आहे आणि जर असा भग्ना केला नाही तर सदर मालमत्ता पुनर्विक्रीसाठी सादर केली जाईल. यशस्वी बोलीदार/खरेदीदार यांना उल्लेखी किमतीच्या २५ टक्के इतकी रकम (ज्या भ्रलेली बयाणा रकम वजा करून) लिलाव निश्चित झाल्याच्या दुसऱ्या कामकाजाच्या दिवशी हिमांड ड्राफ्ट/बँकर्स चेक/पे ऑर्डर द्वारा पर दिवल्या तपशीलनुसार भरावयाची आहे. जर दुसऱ्या दिवशी रविवार किंवा सार्वजनिक सुटी असत तर असा भग्ना त्यानंतरच्या लॉन्गच्या कामाच्या दिवशी करवयाचा आहे.		
१०) खरेदीदारांनी उर्वरित ७५ टक्के रकम लिलाव तारखेपासून पंधरा दिवसांचे आत (लिलावाचा दिवस सोडून) किंवा जर पंधरावा दिवस रविवार अथवा सार्वजनिक सुटी असत तर त्यानंतरच्या दिवशी लिलाव तारखेपासून दिवशी वरील प्रकाराने भरावयाची आहे.		
११) याशिवाय खरेदीदारांना पाऊंडेज फी म्हणून रुपये १०००/- पर्यंत २% व रुपये एक हजारपुढील रकमेवर १% या दराने रजिस्ट्रार, डेट रिक्वर्डरी ट्रायब्यूनल, पुणे यांचे कार्यालया हिमांड ड्राफ्टद्वारे भरावयाची आहे.		
१२) जर निधारित वेळेत भग्ना केला नाही तर खाली सही करणारा भरलेल्या ठेव रकमेतून खर्च वजा करून उर्वरित रकम सरकारी खात्याचा जमा करेल आणि त्यानंतर खरेदीदाराचा कोणताही दावा अधिकार सदर मिळकतीवर, तिच्या कोणत्याही भागावर किंवा ती नंतर असा कुणाला विकल्यावर आलेल्या विक्री रकमेवर असणार नाही. अशी मिळकत पुन्हा विक्री घोषणा करून विकली जातील.		
जोवर वसुली अधिकारी, डेट रिक्वर्डरी ट्रायब्यूनल यांचेकडून विक्रीस सार्वजनिक मिळत नाही तोवर सर्वोच्च बोलीदारास सदर मिळकतीबाबत लिच्छा रकम आणि मालकी बाबतचे अधिकार असणार नाहीत. अयशस्वी बोलीदारांनी भरलेली बयाणा रकम त्यांना ऑन लाईन प्रकारे परत करण्यात येईल. जर बयाणा रकमेचा भग्ना हिमांड ड्राफ्ट/बँकर्स चेक/पे ऑर्डर द्वारे परत घेतला असेल तर बयाणा रकम त्याच प्रकाराने समक्ष परत करण्यात येईल. असा परतवा घेण्यासाठी ई ऑनलाइन फॉर्ममार्फत सादर केलेल्या ओळख पत्राची मूळ प्रत आणावी लागेल. बयाणा रकमेवर कोणत्याही प्रकारे घ्यावे दिले जाणार नाही.		
ई लिलाव ई पम डी अंतर्गत नमूद केलेल्या व्यतिरिक्त अन्य कोणतीही बोलणी संचालित करणे किती प्रमाणात घडविले जाऊ शकते याबाबत लिलाव करणारा यांनी लक्षात घ्यावे. एका पेक्षा अधिक मिळकती लिलावास सादर असतील तर विक्री लिलाव संचालन करणाऱ्याचे सोयीने होईल. ज्या क्रमांकांनी मिळकती आहेत त्याच प्राधान्याने विक्री कोणत्याही त्यांच्या परामोटेमधील फोटो प्रस्थापी फोटोमार्फत जोडून ती भारतीय बँकांमार्फत साक्षात्कारित करून जोडणे आवश्यक आहे. सदर चल आणि अचल मिळकत "जेथे आहे तेथे आणि जशी आहे तशी" या तत्वावर विकली जात आहे आणि ती प्रसिध्दी आकार, महसूल आणि अन्य बोजा इ.च्या अधिने केली जात आहे. खाली सही करणारा यांना कोणीही बोली सुचवणे वाटली नाही तर अशा बोली स्वीकारणे अथवा नाकारणे लिलाव प्रक्रिया पुढे ढकलणे इ.याचे सर्व अधिकार किंवा असा किंवा असा किंवा कोणताही कोणताही देणे त्याचेच अधिकार असणार नाहीत.		
सदर लिलाव घोषणापत्र <a href="http://www.drt.gov.in">www.drt.gov.in</a> या संकेतस्थळावर महात्ता येईल.		

**मिळकतीचा तला-**

**मालमत्तेचे वर्णन**

१) मु. बचेरी, पोस्ट विलीव, ता. माळशिरस, जि. सोलापूर येथील गट नं.२१३ ही ६५.५ अर क्षेत्रफळाची जमीन व त्यावरील फॅक्टरी शेड, यारी सीमा:पूर्व:स: गट क्र.२१२ व ची जमीन, पश्चिम: गट क्र.२१३ व ची उर्वरित जमीन, दक्षिण: गट क्र. २१२ व ची जमीन आणि उत्तर:स: गट क्र.२१२ व ची उर्वरित जमीन.

**मिळकतीवर अथवा मिळकतीचा हिश्यावर केलेली महसूल आकारणी**

**मिळकतीवरील अचल मालमत्ता, असल्यास, बोजे, मिळकतीवर असलेले दावे आणि अन्य बोजे इ. यांचा तपशील व दाव्याची/हितसंबंधी तपशील**

**ज्ञात नाही**

**ज्ञात नाही**

**ज्ञात नाही**

**अटी व शर्ती**

१) अधिक माहिती आर मदींसाठी PSB Alliance ebKray <https://ebkray.in> Unit 1 3rd Floor, VIOS Commercial Tower, Near Wadala Truck Terminal Wadala (East) Mumbai 400037. Support.ebkray@psballiance.com, Mob. No. 8291220220 संपर्क करावा.

२) ई लिलाव प्रक्रियेत सहभागी होऊ इच्छिणाऱ्यांनी त्यात सहभागी होण्यापूर्वी लिलावाच्या अटी, शर्ती आणि अन्य माहिती साठी <https://ebkray.in> या संकेत स्थळाला भेट द्यावी. अन्य अटी व शर्ती वसुली अधिकारी, डीआरटी, पुणे आणि शाखा व्यवस्थापक, सी.एच शाखा यांचेकडेही

(Continued from previous page...)

The Issue is being made through the Book Building Process, in terms of Rule 19(2)(b)(i) of the Securities Contracts (Regulation) Rules, 1957, as amended ("SCRR") read with Regulation 25(3) of the SEBI ICDR Regulations, the issue is being made for at least 25% of the post issue paid up equity share capital of our Company. The issue is being made through the book building process wherein not more than 50% of the Net Issue shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("QIBs") (the "QIB Portion"), provided that our Company in consultation with the BRLM may allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis (the "Anchor Investor Portion"). One-third of the Anchor Investor Portion shall be reserved for domestic Mutual Funds, subject to valid Bids being received from the domestic Mutual Funds at or above the Anchor Investor Allocation Price. In the event of under-subscription or non-allocation in the Anchor Investor Portion, the balance equity shares shall be added to the QIB Category. 5% of the QIB Portion (excluding the Anchor Investor Portion) shall be available for allocation on a proportionate basis to Mutual Funds only, and the remainder of the QIB Portion shall be available for allocation on a proportionate basis to all QIB Bidders (other than Anchor Investors), including Mutual Funds, subject to valid Bids being received at or above the Issue Price. However, if the aggregate demand from Mutual Funds is less than 5% of the QIB Portion (excluding Anchor Investor Portion), the balance Equity Shares available for allocation in the Mutual Fund Portion will be added to the remaining QIB Portion for proportionate allocation to QIBs. Further, not less than 15% of the Net Issue shall be available for allocation on a proportionate basis to Non-Institutional Bidders and not less than 35% of the Net Issue shall be available for allocation to Retail Individual Investors in accordance with the SEBI ICDR Regulations, subject to valid Bids being received from them at or above the Issue Price. All potential Bidders (except Anchor Investors) are required to mandatorily utilize the Application Supported by Blocked Amount ("ASBA") process providing details of their respective bank account (including UPI ID for RBIs using UPI Mechanism), in which the corresponding Bid Amounts will be blocked by the SCSBs or the Sponsor Bank, as applicable. Anchor Investors are not permitted to participate in the Issue through the ASBA process. For details, see "Issue Procedure" on page 312 of the Red Herring Prospectus.

**Bidders / Applicants should note that on the basis of PAN, DP ID and Client ID as provided in the Bid cum Application Form, the Bidders/Applicants may be deemed to have authorized the Depositories to provide to the Registrar to the Issue, any requested Demographic Details of the Bidders/Applicants as available on the records of the Depositories. These Demographic Details may be used, among other things, for or unblocking of ASBA Account or for other correspondence(s) related to an Issue. Bidders/Applicants are advised to update any changes to their Demographic Details as available in the records of the Depository Participant to ensure accuracy of records. Any delay resulting from failure to update the Demographic Details would be at the Applicants' sole risk. Bidders/Applicants should ensure that PAN, DP ID and the Client ID are correctly filled in the Bid cum Application Form. The PAN, DP ID and Client ID provided in the Bid cum Application Form should match with the PAN, DP ID and Client ID available in the Depository database, otherwise, the Bid cum Application Form is liable to be rejected. Bidders/Applicants should ensure that the beneficiary account provided in the Bid cum Application Form is active.**

**CONTENTS OF THE MEMORANDUM OF ASSOCIATION OF THE COMPANY AS REGARDS ITS OBJECTS:** For information on the main objects and other objects of our Company, see "History and certain Corporate matters" on page 192 of the Red Herring Prospectus and Clause III of the Memorandum of Association of our Company. The Memorandum of Association of our Company is a material document for inspection in relation to the Issue. For further details, see the section "Material Contracts and Documents for Inspection" on page 373 of the Red Herring Prospectus.

**LIABILITY OF MEMBERS AS PER MOA:** The Liability of the members of the Company is Limited.

**AMOUNT OF SHARE CAPITAL OF THE COMPANY AND CAPITAL STRUCTURE:** The Authorised share capital of the Company is ₹ 25,05,00,000/- divided into 2,50,50,000 Equity Shares of ₹ 10/- each. The issued, subscribed and paid-up share capital of the Company before the Issue is ₹ 17,08,00,700 divided into 1,70,80,070 Equity Shares of ₹10/- each. For details of the Capital Structure, see "Capital Structure" on the page 76 of the Red Herring Prospectus.

**NAMES OF THE SIGNATORIES TO THE MEMORANDUM OF ASSOCIATION OF THE COMPANY AND THE NUMBER OF EQUITY SHARES SUBSCRIBED BY THEM:**

ORIGINAL SIGNATORIES			CURRENT PROMOTERS		
Name of Promoters	Face Value (₹)	No. of Shares	Name of Promoters	Face Value (₹)	No. of Shares
Mr. T Balakumar	10.00	4,500	Mr. T Balakumar	10.00	84,57,700
Ms. Sudha Alagarsamy	10.00	2,500	Ms. Sudha Alagarsamy	10.00	28,66,450
Mr. Venkadasamy Thirupathi	10.00	1,000			
Mr. Solaisamy Solaisamy Alagarsamy	10.00	1,000			
Ms. Ramasamy Premavathi	10.00	1,000			

Details of the main objects of the Company as contained in the Memorandum of Association, see "History and certain Corporate matters" on page 192 of the Red Herring Prospectus. For details of the share capital and capital structure of the Company see "Capital Structure" on page 76 of the Red Herring Prospectus.

**LISTING:** The Equity Shares offered through the Red Herring Prospectus are proposed to be listed on the SME Platform of BSE Limited ("BSE SME"). Our Company has received an "in-principle" approval from the BSE for the listing of the Equity Shares pursuant to letter dated September 24, 2024. For the purposes of the Issue, the Designated Stock Exchange shall be BSE. A signed copy of the Red Herring Prospectus has been delivered for registration to the ROC on September 24, 2024, and Prospectus shall be delivered for filing to the RoC in accordance with Section 26(4) of the Companies Act, 2013. For details of the material contracts and documents available for inspection from the date of the Red Herring Prospectus up to the Bid/ Issue Closing Date, see "Material Contracts and Documents for Inspection" on page 373 of the Red Herring Prospectus.

**DISCLAIMER CLAUSE OF SECURITIES AND EXCHANGE BOARD OF INDIA ("SEBI"):** Since the Issue is being made in terms of Chapter IX of the SEBI (ICDR) Regulations, 2018, the Red Herring Prospectus has been filed with SEBI. In terms of the SEBI Regulations, the SEBI shall not issue any observation on the Offer Document. Hence there is no such specific disclaimer clause of SEBI. However, investors may refer to the entire Disclaimer Clause of SEBI beginning on page 289 of the Red Herring Prospectus.

**DISCLAIMER CLAUSE OF BSE (THE DESIGNATED STOCK EXCHANGE):** "It is to be distinctly understood that the permission given by BSE Limited should not in any way be deemed or construed that the Offer Document has been cleared or approved by BSE nor does it certify the correctness or completeness of any of the contents of the Offer Document. The investors are advised to refer to the Offer Document for the full text of the "Disclaimer Clause of BSE".

**GENERAL RISK:** Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in this Issue unless they can afford to take the risk of losing their investment. Investors are advised to read the risk factors carefully before taking an investment decision in this Issue. For taking an investment

decision, investors must rely on their own examination of the Issuer and this Issue, including the risks involved. The Equity Shares have not been recommended or approved by the Securities and Exchange Board of India ("SEBI"), nor does SEBI guarantee the accuracy or adequacy of the contents of the Red Herring Prospectus. Specific attention of the investors is invited to "Risk Factors" on page 33 of the Red Herring Prospectus.

BOOK RUNNING LEAD MANAGER TO THE ISSUE	REGISTRAR TO THE ISSUE
 <p><b>GRETEX CORPORATE SERVICES LIMITED</b> A-401, Floor 4th, Plot PF-616, (PT), Naman Midtown, Senapati Bapat Marg, Near Indiabulls, Dadar (W), Delisle Road, Delisle Road, Mumbai, Mumbai-400013 Maharashtra, India Tel. No.: +91 96532 49863 E-mail: info@gretexp.com Contact Person: Ms. Neha Malyan Website: www.gretexp.com SEBI Registration Number: INM000012177 CIN: L74999MH2008PLC288128</p>	 <p><b>BIGSHARE SERVICES PRIVATE LIMITED</b> S6-2, 6th Pinnacle Business Park, Mahakali Caves Road, next to Ahura Centre, Andheri East, Mumbai- 400093, Maharashtra, India Tel No: +91 -22-62638200 Email: ipo@bigshareonline.com Website: www.bigshareonline.com Investor Grievance E-mail: investor@bigshareonline.com Contact Person: Mr. Ganesh Shinde SEBI Registration No.: INR00001385 CIN: U99999MH1994PTC076534</p>
COMPANY SECRETARY AND COMPLIANCE OFFICER	
 <p><b>SUBAM PAPERS LIMITED</b> CIN: U21012TN2004PLC054403 Mr. Poovalingam Nagarajan, Company Secretary and Compliance Officer S.F.No.143-146 Vaduganpatti Village Nadukallur to Tirunelveli, Tirunelveli, Tirunelveli Taluk- 627010, Tamil Nadu, India. E-mail: info@subampapers.com   Website: www.subampapers.com</p>	
Investors can contact the Compliance Officer or the Registrar to the Issue in case of any pre-issue or post-issue related problems, such as non-receipt of letters of allotment, credit of allotted shares in the respective beneficiary account, etc.	

**Availability of Red Herring Prospectus:** Investors are advised to refer to the Red Herring Prospectus and the Risk Factors contained therein, before applying in the issue. Full copy of the Red Herring Prospectus will be available at the website of SEBI at www.sebi.gov.in; the website of Stock Exchange at www.bseindia.com, the website of BRLM at www.gretexp.com and website of Company at www.subampapers.com.

**Availability of Bid-Cum-Application forms:** Bid-Cum-Application forms can be obtained from the Company: Subam Papers Limited, Book Running Lead Manager Gretex Corporate Services Limited. Application Forms can also be obtained from the Stock Exchange and list of SCSBs available on the website of SEBI at www.sebi.gov.in and website of Stock Exchange at www.bseindia.com.

**Application Supported by Blocked Amount (ASBA):** All investors in this issue have to compulsorily apply through ASBA. The investors are required to fill the ASBA form and submit the same to their banks. The SCSB will block the amount in the account as per the authority contained in ASBA form. On allotment, amount will be unblocked and account will be debited only to the extent required to be paid for allotment of shares. Hence, there will be no need of refund.

For more details on the issue process and how to apply, please refer to the details given in application forms and abridged prospectus and also please refer to the chapter "Issue Procedure" on page 312 of the Red Herring Prospectus.

**BANKER TO THE ISSUE:** AXIS BANK LIMITED

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the RHP.

For Subam Papers Limited

Sd/-  
**Mr. T. BALAKUMAR**  
Designation: Chairman & Managing Director  
DIN: 00440500

Date: September 25, 2024  
Place: Tirunelveli

Subam Papers Limited is proposing, subject to market conditions and other considerations, public issue of its Equity Shares and has filed the Red Herring Prospectus with the Registrar of Companies, Chennai. TAMIL NADU on September 24, 2024. The Red Herring Prospectus is available on the website of the Book Running Lead Manager www.gretexp.com the website of the BSE i.e., www.bseindia.com, and website of our Company at www.subampapers.com

Investor should note that investment in equity shares involves a high degree of risk. For details, investors should refer to and rely on the Red Herring Prospectus, including the section titled "Risk Factors" of the Red Herring Prospectus, which has been filed with ROC. The Equity Shares have not been and will not be registered under the US Securities Act ("the Securities Act") or any state securities laws in United States and may not be issued or sold within the United States or to, or for the account or benefit of, "U.S. Persons" (as defined in Regulations under the securities Act), except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act of 1933.

AdBaz

**NIDO HOME FINANCE LIMITED**  
(formerly known as Edelweiss Housing Finance Limited) (Nido)  
Registered Office Situated At Tower 3, 5th Floor, Wing B, Kohinoor City Mall, Kohinoor City, Kiroh Road, Kurla (W), Mumbai - 400070. Regional office at - Office No. 407-410, 4th Floor, Kakade Btz Icon, CTS 26878, Ganeshkhind Road, Bhamburde, Shivaji Nagar, Pune, Maharashtra 411016

**DEMAND NOTICE UNDER SECTION 13(2) OF THE SARFAESI ACT, 2002**  
Notice is hereby given that the following borrower has defaulted in the repayment of principal & interest of the loan facilities obtained by them from the Nido and the said loan account's have been classified as Non-Performing Assets (NPA). The Demand notice was issued to them under Section 13(2) of The Securitisation and Reconstruction of Financial Asset and Enforcement of Security Interest Act 2002(SARFAESI Act) on their last known address. In addition to said demand notice, they have been informed by way of this public notice. Details of the Borrowers, Securities, Outstanding Dues, Demand Notice sent under Section 13(2) and Amount claimed there under are given as under:

**1. Name and Address of the Borrower, Co Borrower, Guarantor And Loan Amount:-**  
KIRAN BAJARANG BUTE (Borrower) & DEEPAJI KIRAN BUTE (Co Borrower) Res Address: Shivkrupa Jiha Prishad Shalebajal 120 Ahilyanagar Madhavnagar S No 54 Sangli 416406  
LAN. No.: LKPLPAP000060894 Loan agreements Date: 10/10/2018  
Loan Amount: Rs.16,31,159/- (Rupees Sixteen Lakh Thirty One Thousand One Hundred Fifty Nine Only)

**NPA Date:** 04-09-2024 **Demand Notice Date:** 10-09-2024  
**Amount Due in:** Rs.16,33,661.90/- (Rupees Sixteen Lakh Thirty Three Thousand Six Hundred Sixty One and Ninety Paise Only) **With further interest from the date of Demand Notice 10-09-2024**

**SCHEDULE OF THE PROPERTY:-** All The Part And Parcel Bearing Godown (Gala) No.G-24 Area Admeasuring 19.49 Sq Mtr, Ground Floor In The Project Known As Central Heights Situated At City Survey No.13488 Within The Limits Of Kupid Municipal Corporation Sangali District Sangali And Taluka Miraj. The Said Property Is Bounded As: East: Godown Gala No.23 West: Godown Gala No.25 South: Godown Gala No.17 North: Side Marjin.

**2. Name and Address of the Borrower, Co Borrower, Guarantor And Loan Amount:-**  
PANKAJ PRAKASH BHAVE (Borrower) & JYOTI PRAKASH BHAVE (Co Borrower) Res Address: Flat No. 106, G2 Building, Anandgram Society, Yavat Tal- Daund Dist- Pune Date: 26-03-2021  
LAN. No.: LPUNSTH000087694 Loan agreements Date: 26-03-2021  
Loan Amount: Rs.10,25,000/- (Rupees Ten Lakh Twenty Five Thousand Only)

**NPA Date:** 04-09-2024 **Demand Notice Date:** 13-09-2024  
**Amount Due in:** Rs.7,96,264.68/- (Rupees Seven Lakh Ninety Six Thousand Two Hundred Sixty Four and Sixty Eight Paise Only) **With further interest from the date of Demand Notice 13-09-2024**

**SCHEDULE OF THE PROPERTY:-** All The Part And Parcel Of Flat No. 1106 On 11th Floor Having Carpet Area Adm 18.54 Sq. Mtr With Dry Balcony Adm Area Of 1.58 Sq. Mtr, In Building "Mantra Residency" Of Wing B4, Gat No. 1, Village Nigohje, Tal- Khed, Dist- Pune 410501 Within Jurisdiction Of Sub Registrar Khed.

You the above Borrower/s are therefore called upon to make payment of the outstanding dues as mentioned hereinabove in full within 60 days of this Notice failing which the undersigned shall be constrained to take action under the SARFAESI Act to enforce the above mentioned securities. Please note that as per Section 13(3) of the said Act, you are restrained from transferring the above-referred securities by way of sale, lease or otherwise without our consent.

Date: **PUNE** Sd/- Authorized Officer  
Place: **PUNE** For Nido Home Finance Limited  
(formerly known as Edelweiss Housing Finance Limited)

**NOTICE**  
Notice is hereby given that the share certificates nos 10798, 193010, 321427, 42523 for 150 shares bearing distinctive nos. 492839-492863, 140341418-140341442, 574406579-574406628, 616969523-616963572 under folio number 03758567 standing in the names of Ramesh Raghunath Deshmukhand & Usha Ramesh Deshmukh in the books of LARSEN & TOUBRO LTD., has / have been lost / misplaced / destroyed and the advertiser has / have applied to the company for issue of duplicate share certificates in lieu thereof. Any person who has / have claim the said shares should lodge such claim with the company's registrars and transfer agents viz Kfin Technologies Private Limited, financial district, Nanakramguda, Hyderabad - 500032 within 15 days from the date of this notice failing which the company will proceed to issue duplicate share certificate(s) in respect of the said shares.  
Date : 26/09/2024  
Place : Mumbai Names of the shareholders  
Usha Ramesh Deshmukh

**LUPIN LIMITED**  
Registered Office: Kalpataru Inspire, 3rd Floor, Off Western Express Highway, Santacruz (East), Mumbai, Maharashtra, 400055

NOTICE is hereby given that the certificate for the undermentioned securities of the Company has/have been lost/misplaced and the holder of the said securities/applicant has/have applied to the Company to issue duplicate certificate.

Any person who has a claim in respect of the said securities should lodge such claim with the Company at its Registered Office within 15 days from this date, else the Company will proceed to issue duplicate certificate without further intimation.

Name of the Holder & Folio No.	Kind of Securities And Face Value	No. of Securities	Distinctive Numbers
LATE CHITTA RANJAN CHONGDER L/04 No. 2592	EQUITY 2/- PAIDUP	1200	3328301-3329500

Place: Kolkata | Date: 26.09.24 | Applicant: Anirban & Anshuman Chongder

**FORM A PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF XRBIA WARAI DEVELOPERS PRIVATE LIMITED**

RELEVANT PARTICULARS	
1. Name of corporate debtor	Xrbia Warai Developers Private Limited
2. Date of incorporation of corporate debtor	16th May 2013
3. Authority under which corporate debtor is incorporated / registered	ROC-Pune
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45200PN2013PTC17405
5. Address of the registered office and principal office (if any) of corporate debtor	Maruti House, 1st Floor, 929, FC Road, Pune, Maharashtra, India - 411004
6. Insolvency commencement date in respect of corporate debtor	28/06/2024
7. Estimated date of closure of insolvency resolution process	23/03/2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Vikas Khyani IBBI/IPA-001/IP-P-02738/2022/2023/14194
9. Address and email of the interim resolution professional, as registered with the Board	303, Palm Ace, Sunder Nagar Road No. 1, Kolverly Village, Kalyan, Mumbai-400098, India Contact: vikaskhyani@rediffmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	910, 9th Floor, Ayera Shikha, Opposite Damodar Park, Nityanand Nagar, Ghatekopar West, Mumbai-400086 vikas.crp@gmail.com
11. Last date for submission of claims	08/10/2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Real Estate Akittee (Home Buyers)
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	1. Dipti Munda IBBI/IPA-001/IP-P-02845/2023/2024/14366 dsdipd@gmail.com 2. Anish Kumar Tripathi IBBI/IPA-003/ICAN-00448/20203/2024/14348 astha.bs@gmail.com 3. Sabineni Mani IBBI/IPA-001/IP-P-02752/2022/2023/14202 manuhsabineni29@gmail.com
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://www.ibbi.gov.in/home/downloads (b) https://www.ibbi.gov.in/insolvency-professional

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Xrbia Warai Developers Private Limited on 28th June 2024. The creditors of Xrbia Warai Developers Private Limited, are hereby called upon to submit their claims with proof on or before 08th October 2024 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class for Financial Creditors (Real Estate Akittee) in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

Date: 25-09-2024 **Vikas Khyani**  
Place: Mumbai **Interim Resolution Professional**  
Xrbia Warai Developers Private Limited  
IP Registration No. IBBI/IPA-001/IP-P-02738/2022/2023/14194  
(AFA No: AA1/14194/02/171024/106124 - Validity Date: 17/10/2024)

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1st Floor, Meghani Tower, Station Road, Surat, 395003 Ph. : 0261-2454543 email: cs8223@pnb.co.in  
Appendix-IV [See Rule 8(1)] **POSSESSION NOTICE**

Whereas, the undersigned being the Authorized Officer of the Punjab National Bank under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of Powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice dated 28-12-2023 calling upon the borrowers/mortgagor M/s Pawanputra Fabtex Pvt Ltd, Mrs. Meera Khaitan (Director and Guarantor) and Mr. Anil Kumar Khaitan (Director and Guarantor) to repay the amount mentioned in the notice being Rs. 30,49,838.40 (Rs. Thirty Lacs Forty-Nine Thousand Eight Hundred Thirty-Eight and Paise Forty) as on 30.11.2023 (inclusive of interest up to 30.11.2023) with further interest and expenses within 60 days from the date of receipt of the said notice. The borrowers having failed to repay the amount, notice is hereby given to the Borrower/Guarantor/Mortgagor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 20th Day of September of the year 2024. The Borrowers/Guarantor/Mortgagor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Punjab National Bank for an aggregate amount of Rs. 30,49,838.40 (Rs. Thirty Lacs Forty-Nine Thousand Eight Hundred Thirty-Eight and Paise Forty) only as on 30.11.2023 (inclusive of interest up to 30.11.2023) with further interest and expenses thereon until the full payment. The borrower's attention is invited to provision of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured asset. Description of the immovable property All the piece and parcel of immovable property in the form of factory situated on land bearing Plot No G-13, in Navapur Industrial Area, within the village limits of Kothade and out of limits of Navapur Municipal Council taluka- Navapur and Registration District Nandurbar, containing by admeasurement 7500.00 sq mtr or thereabouts and factory work construction thereon. Owned by M/S Pawanputra Fabtex Pvt Ltd (Director- Mr. Anil Kumar Khaitan) Bounded As: North: Plot No. G/12, South: MIDC Road, West: Open Space, East: Entry MIDC.

Date: 20/09/2024 | Place : Nandurbar Authorized Officer, Punjab National Bank

**TENNECO FEDERAL-MOGUL GOETZE (INDIA) LIMITED**  
CIN: L74899DL1954PLC002452  
Registered Office: DLF Prime Towers, 10 Ground Floor, F- 79 & 80, Okhla Phase-I, New Delhi- 110020  
Corporate Office: 10th Floor, Paras Twin Towers, Tower-B, Sector- 54, Golf Course Road, Gurugram-122002  
Website: www.federalmogulgoetzeindia.net  
Tel. : +91 124 4784530; +91 11 4905 7597, E-mail: investorgrievance@tenneco.com

**NOTICE**  
The Notice is hereby given that pursuant to Sections 108 and 110 of the Companies Act, 2013 (the "Act") read with rules made thereunder and applicable guidelines/circulars issued by Ministry of Corporate Affairs ("MCA Circulars") and Regulation 44 of SEBI (Listing Obligation and Disclosure Requirements) Regulation, 2015 and other applicable laws, Rules and Regulations, if any, in this regard, members may note that **FEDERAL-MOGUL GOETZE (INDIA) LIMITED** (the "Company") is proposing to seek consent of the members through Postal Ballot by way of Ordinary Resolution via remote e-voting only ("remote e-voting") which will be sent to the members in due course. The details of the process and manner to cast vote through remote e-voting facility will be provided in the said Notice. An electronic copy of the Notice will be sent only by email to those members whose e-mail address is registered / available with the Company/ Depository Participant(s) as on Friday 27th September, 2024 ("cut-off date") fixed for the purpose. The notice will also be available on Company's website at [http://www.federalmogulgoetzeindia.net/web/inv\\_postalballot.htm](http://www.federalmogulgoetzeindia.net/web/inv_postalballot.htm); websites of stock exchanges i.e. National Stock Exchange of India Limited and BSE Limited at [www.nseindia.com](http://www.nseindia.com) and [www.bseindia.com](http://www.bseindia.com) respectively and on the NSDL's website at <https://www.evoting.nsdl.com>. The Members holding shares in physical mode and who have not updated their email addresses and mobile numbers with the Company are requested to update their email addresses by writing to the Registrar & Share Transfer Agent (RTA) i.e., Alankit Assignments Limited at Email: [rtaindia@alankit.com](mailto:rtaindia@alankit.com); Website: <https://www.alankit.com/> The Members holding shares in dematerialised mode are requested to register/update their email addresses with the relevant Depository Participants. The Notice of Postal Ballot will be sent to the shareholders in accordance with the applicable laws to their email addresses shortly. For Federal-Mogul Goetze (India) Limited Sd/- (Dr. Khalid Iqbal Khan) Whole-time Director-Legal & Company Secretary Place: Gurugram Date: 24th September, 2024 Membership No. F5993

**FORM A PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
**FOR THE ATTENTION OF THE CREDITORS OF RIGHT HEALTH PLATTER PRIVATE LIMITED**

RELEVANT PARTICULARS	
1. Name of corporate debtor	RIGHT HEALTH PLATTER PRIVATE LIMITED
2. Date of incorporation of corporate debtor	09/01/2020
3. Authority under which corporate debtor is incorporated / registered	ROC-Chennai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15134TN2020PTC133700
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office: No. 115/63, Dr. Radhakrishnan Salai, 3rd Floor, North Flat, Mylapore, Chennai-600 004, Tamil Nadu, India. Factory situated at Plot No. 1 & 2, Satara Mega Foods Park Pvt Ltd, Gate No. 1288-1, 1288-2, 1490-1, 1490-2, Degaon, Satara, Maharashtra-415 045
6. Insolvency commencement date in respect of corporate debtor	20.09.2024 (Order received on 23.09.2024)
7. Estimated date of closure of insolvency resolution process	19.03.2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Ms. Rongali Sridevi IBBI/IPA-003/IP-N000172/2018-2019/12105
9. Address and e-mail of the interim resolution professional, as registered with the Board	Old No.110, New No.178, Rangarajapuram Main Road, Kodambakkam, Chennai- 600024, Tamil Nadu, 600024. Email Id: srca_2003@yahoo.co.in 9884197722
10. Address and e-mail to be used for correspondence with the interim resolution professional	No.16 Sivaji street, T.Nagar, Chennai 600017 Email Id: cirp.nighthealth@gmail.com 9884197722
11. Last date for submission of claims	04.10.2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Division Bench(Cour-I), Chennai has ordered the commencement of a corporate insolvency resolution process of the RIGHT HEALTH PLATTER PRIVATE LIMITED on 20.09.2024. The creditors of RIGHT HEALTH PLATTER PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 04.10.2024 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Name: Ms. Rongali Sridevi  
Interim Resolution Professional of  
RIGHT HEALTH PLATTER PRIVATE LIMITED  
IBBI/IPA-003/IP-N000172/2018-2019/12105  
Date: 23.09.2024  
Place: Chennai AFA: AA3/12105/02/300625/301114 - Validity upto: 30.06.2025

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**Deputy Ads, Opera House, Borealis (E), Phone: 23692926 / 56051035.**  
Color Spot, Borealis (E), Phone: 23748048 / 23714748.  
FCA Communications, Naraina Point, Phone: 40626580 / 51.  
Fulani Advtg. & Mktg. Anap Hill, Phone: 24159061, Mobile: 9792238274 / 9969408835  
Ganesh Advertising, Abdul Rehman Street, Phone: 2342 9163 / 2341 4596.  
J.K. Advertisers, Hornimal Circle, Fort, Phone: 22663742.  
Mani's Agencies, Opp.G.P.O., Fort, Phone: 2263 0022, Mobile: 9892091257.  
Manjoriy Ads, Curry Road (E), Phone: 24700338, Mobile: 9820460202.  
OM Sai Ram Advtg., Curry Road, Phone: 247375573  
Pinto Advertising, Mazagon, Phone: 23701070, Mobile: 9869040191.  
Premier Advertisers Mumbai Central, Phone: 9819891116  
Surjan Advertising, Tardeo, Phone: 66626983

**SMFG Grihshakti**  
Corporate Off. : 503 & 504, 9<sup>th</sup> Floor, G-Block, Inspire BKC, BKC Main Road, Bandra Kurla Complex, Bandra (E), Mumbai-400 051, Regd. Off. : Megh Towers, 3<sup>rd</sup> Floor, Old No. 307, New No. 165, Poonamallee High Road Madhavayal, Chennai - 600 095.

**SMFG India Home Finance Co. Ltd. (Formerly Fullerton India Home Finance Co. Ltd.)**

**POSSESSION NOTICE FOR IMMOVABLE PROPERTY (Appendix IV) Rule 8(1)**  
WHEREAS the undersigned being the Authorized Officer of SMFG India Home Finance Co. Ltd. (Formerly Fullerton India Home Finance Co. Ltd.) a Housing Finance Company (duly registered with National Housing Bank (Fully owned by RBI)) (hereinafter referred to as "SMHFC") under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of the powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated mentioned below under Section 13(2) of the said Act calling upon you being the borrowers (names mentioned below) to repay the amount mentioned in the said notice and interest thereon within 60 days from the date of receipt of the said notice. The borrowers mentioned herein below having failed to repay the amount, notice is hereby given to the borrowers mentioned herein below and to the public in general that the undersigned has Taken Possession of the property described herein below in exercise of powers conferred on me under sub